

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1680  
TO BE ANSWERED ON 21<sup>ST</sup> SEPTEMBER, 2020**

**BHARATNET PROJECT IN TAMIL NADU**

1680. SHRI A. RAJA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has put on hold the BharatNet tender project under phase II in Tamil Nadu;
- (b) if so, the details thereof and the reasons therefore;
- (c) whether the Government has received any complaints on irregularity in implementation of BharatNet project in Tamil Nadu and if so, the details thereof; and
- (d) the details of the disciplinary action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI SANJAY DHOTRE)**

- (a) No, Sir
- (b) In view of (a) above, it is not applicable.
- (c) & (d) Some complaints about restrictive and discriminatory clauses in the tender floated by TANFINET, the State Implementing Agency for the implementation of BharatNet project in Tamil Nadu, were received. It was considered after deliberations in the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry that the bidding conditions, incorporated by TANFINET in the bidding documents, were restrictive and discriminatory in nature. Accordingly, Tamil Nadu Government was asked to re-invite the bids with non-restrictive qualification criteria.

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